

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**M.A. No.310/00022/2020**

**in**

**O.A.No.310/001297/2019**

**Dated the Monday, 24<sup>th</sup> day of February, 2020**

**PRESENT**

**Hon'ble Mr.P. Madhavan, Judicial Member**

**Hon'ble Mr.T. Jacob,Administrative Member**

1. The Secretary,  
Ministry of Railways,  
Railway Board,  
Rail Bhavan, New Delhi;
2. The General Manager,  
Southern Railway,  
Park Town, Chennai-600 003;
3. The Divisional Railway Manager,  
Chennai Division,  
Personnel Branch,  
Park Town, Chennai-600 003;
4. The Principal Chief Personnel Officer,  
Southern Railway, Chennai Division,  
Personnel Branch, Park Town,  
Chennai-600 003.

...Applicants/Respondents

(By Advocate :Mr. K. Vijayaraghavan)

**Vs.**

M. Asudha,  
W/o. Santhanaraj,  
D/o. Mariappan,  
Chief Nursing Superintendent (Emp. No.15208024339)  
Southern Railway Head Quarters Hospital,  
Perambur, Chennai-600 023  
Having residential address at:  
No.19/6, Thanthoni Amman Kovil Main Street,  
Villivakkam,  
Chennai-600 062.

**.....Respondent**

(By Advocate: Mr. G. Thiagarajan)

**O R A L O R D E R**  
**(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))**

MA has been filed seeking the following relief:-

"to modify its order dated 26.09.2019 by directing the Respondents/Applicants to submit representations in their individual names and to pass such and further orders which deem fit and proper in the facts and circumstances of the case and thus render justice."

2. Learned counsel for the respondents/Applicants submit that applicant is ready to file an individual representation within a time frame stipulated by the Tribunal.
3. In view of the above, respondents/applicants in OA No.1298/2019 are directed to submit individual representation within a period of two weeks from today and upon receipt of the same, respondents in the OA are directed to consider and dispose them of by passing a reasoned and speaking order within a period of three months from the date of receipt of copy of the individual representations.
4. MA is accordingly disposed of with the above direction

(T. JACOB)  
MEMBER(A)

(P.MADHAVAN)  
MEMBER(J)

24.02.2020

asvs